

By Speed Post/Fax

F.No.A.12018/03/2012.AD.III.B
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 18th March, 2019

To,

All concerned under
Central Board of Indirect Taxes & Customs.

Subject: Amendment in Recruitment Rules for the post of Multi-Tasking Staff under Central Board of Indirect Taxes and Customs field formations - regarding.

Sir/ Madam,

I am directed to invite attention to the DOPT OM issued vide F.No. AB-14017/61/2008-Estt.(RR) dated 13.10.2015 inter alia it has been advised to put the proposal for framing/amendment of Recruitment Rules on the website of the respective Ministries/ Department for 30 days for inviting comments of the stake-holders. Therefore, the above-mentioned RRs are uploaded on the website of this department.

2. In view of the above, it is requested to all concerned who are working under Central Board of Indirect Taxes and Customs or any way associated with the aforesaid draft rules may kindly furnish their comments/opinion/suggestion in the matter within 30 days from the date of issue of the order.

Yours faithfully,

Encls.: As Above

 18-3-19

(Mohammad Ashif)

Under Secretary to the Govt. of India
Tel./Fax No. : 26162674